

**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY  
OF THE STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 10th October 2023 is published together with Statement of Objects and Reasons for general information:—

**L.A Bill No. 24 of 2023**

**A BILL FURTHER TO AMEND THE TAMIL NADU PAYMENT OF  
SALARIES ACT, 1951.**

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-fourth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 2023. Short title and commencement.

(2) It shall be deemed to have come into force on the 1st day of June 2023.

Amendment of  
section 12-B.

2. In section 12-B of the Tamil Nadu Payment of Salaries Act, 1951, for sub-section (1), excluding the Explanation and the proviso thereunder, the following sub-section shall be substituted namely:- Tamil Nadu Act XX of 1951.

“(1) There shall be paid a pension of Thirty thousand rupees per mensem to every person who after the 15th day of August 1947, had been a Member of the Legislative Assembly or of the Legislative Council or of both.”.

**STATEMENT OF OBJECTS AND REASONS**

On the 19th April 2023, the Hon'ble Chief Minister has announced, on the floor of the Tamil Nadu Legislative Assembly, among others, that the pension payable to former members of the Legislative Assembly and the Legislative Council will be enhanced from Rs.25,000/- (Rupees Twenty five thousand only) to Rs.30,000/- (Rupees Thirty thousand only) per mensem with effect from 1st June 2023.

2. To give effect to the above announcement, the Government have decided to amend the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951) suitably.

3. The Bill seeks to give effect to the above decision.

**M.K. STALIN,**  
*Chief Minister.*

**FINANCIAL MEMORANDUM**

The Bill when enacted and brought into force would involve expenditure from the Consolidated Fund of the State. The additional expenditure to be incurred as a result of the proposed legislation will be approximately a sum of Rs.6,54,00,000/- (Rupees Six Crores Fifty-Four lakhs only) per annum.

**M.K. STALIN,**  
*Chief Minister.*

Secretariat,  
Chennai-600 009,  
10th October 2023.

**K. SRINIVASAN,**  
*Secretary.*